

**Tripura Government Animal Husbandry Permanent
Labourers (Recruitment and conditions of service)
Rules, 1985**

(As Amended upto 3rd Amendment & with some notifications)

GOVERNMENT OF TRIPURA
ANIMAL HUSBANDRY DEPARTMENT

S.F.2(459)-AHD/ESTT/83.

Dated, Agartala, the 13th November, 1985.

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the Constitution and all other powers enabling him in this behalf, the Governor, Tripura is pleased to make following Rules namely:-

Chapter-I

SHORT TITLE & COMMENCEMENT

- (i). These Rules may be called the Tripura Government Animal Husbandry Permanent Labourers (Recruitment and condition of service) Rules 1985.
- (ii). They shall come into force with effect from the date of publication in the Tripura Gazette.

Chapter-II.

DEFINITION

- In these Rules unless the context otherwise requires-
- (a) "Appointing Authority" in relation to the grade means the Director of Animal Husbandry or any other Officer to be authorised by the Government for the said purpose.
 - (b) "Permanent Labourer" means a labourer commencing from the date on which a declaration made Rule 4 takes effect and includes those absorbed under Rule 5 as permanent labourer at the commencement of these Rules.
 - (c) "Government" means the Government of Tripura.
 - (d) "Schedule" means a Schedule to these Rules.
 - (e) "Service" means the permanent labourer service under the Government of Tripura.
 - (f) "Head of Office" means Deputy Director of Animal Husbandry, Govt. of Tripura, In-charge of the respective offices or any other Officer declared as Head of Office under Rule-10(A) of the Delegation of the Financial powers Rules.

(Contd. P/2)

(g) "Average Wages" means average of wages of last 30 days immediately preceding the date of retirement.

(h) "Qualifying Service" means the length of service counting from the date of commencement to the date preceding the date of retirement excluding the period spent under suspension, un-authorised leave and Extra-ordinary leave, other than extra-ordinary leave sanctioned under Rule-15.

(i) "Disciplinary Authority" means the authority declared under these Rules to impose on a permanent labourer any penalty other than dismissal on removal from service.

CONSTITUTION OF THE SERVICE, RECRUITMENT AND TRAINING.

Chapter-III.

Scope and authorised strength.

3(a). These Rules shall apply to permanent labourers engaged in the farms and field Institutions belonging to the Animal Husbandry Department.

(b). The authorised strength of permanent labourers at the commencement of this Rule will be 83. *268*

4. Depending upon vacancies and requirement of the Farm of institution the Appointing Authority may declare a labourer as permanent labourer if, -

(a) he is in continuous full time employment for three years and has worked for at least 240 days in each year in an Animal Husbandry Farm and Institution.

(b). the Appointing Authority is satisfied with the quality of work, conduct, character and his suitability for employment as permanent labourer.

Provided that a labourer shall not be declared as a permanent labourer unless he is, -

(a) more than 18 years of age and less than ³⁷35 years of age, upper age limit being relaxable in case of a person belonging to Scheduled Castes or Scheduled Tribes or an Ex-Servicemen by 5

(b) able to read and write any of the local languages and

(c) mentally and physically fit to discharge the functions properly.

Initial absorption.

5. A labourer working under the Animal Husbandry Farm/Institution on 31st December, 1982 who has worked contingously for the preceding three years and for at least 240 days in each year shall be deemed to have been absorbed as permanent labourer with effect from the date of commencement of these Rules.

Provided that a labourer who on the date of commencement of these Rules is less than of 18 years of age or has exceeded 50 years of age shall not be declared as a permanent labourer.

Engagement Order.

6(a). A permanent labourer shall be given an engagement order showing his name, father's name, date of birth and the date of engagement.

(b). A permanent labourer shall be liable to serve anywhere in Tripura.

Period and hours of work.

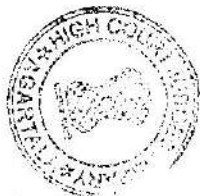
7. A permanent labourer shall be required to work for 8 (eight) hours in a day in one or two shifts. The period and hours of working for the workers in each shift shall be exhibited in English and language of the locality or language of labourer, which may vary from person to person on the notice board maintained at or near the main entrance of the Farm/ Institution.

Attendance.

8(a). A permanent labourer shall be at work in the establishment in which he is engaged at the time fixed and notified under Rule-7, above.

(b). If a permanent labourer is late in attendance by half an hour or more on any day or shift without sufficient reasons and fails to satisfy the Officer-in-Charge of the establishment as to the cause of such delay, the said labourer may be refused work on that day or shift as the case may be according to the nature of employment.

Provided that if for any reason the Officer-in-Charge allows a permanent labourer to join late in the work said permanent labourer shall be paid proportionate wage for the day.



Absence from the place of duty.

9(a). A permanent labourer found absent from his place of work during working hours notified under Rule-7 without permission from authority or without any sufficient reason shall be liable to be treated as 'absent' from duty for the period of his absence.

(b). A permanent labourer who remains un-authorised absent for more than 30(thirty) days contineously shall be liable to automatic termination from the service.

Wages.

10. A permanent labourer shall be paid wages on monthly basis at the rate prescribed by the Government of Tripura from time to time.

Training.

11. The Director of Animal Husbandry may from time to time organise such training as may be deemed necessary for the permanent labourers for betterment of work. It shall be obligatory for the selected permanent labourers to attend such training. The period spent on such training shall be treated as on duty for the purpose of these Rules.

Chapter-IV.

LEAVE, HOLIDAYS, TERMINAL BENEFITS AND OTHER BENEFITS.

Holidays.

12. A permanent labourer will get one paid holiday after 6(six) days contineous work. The said labourer will get 3(three) national holidays i.e. 26th January, 15th August and 2nd October in addition to 1st May in each Calender year as paid holiday and may enjoy any other holiday/holidays that may be specified as applicable to them by the Government from time to time.

Casual Leave.

13. A permanent labourer shall be entitled to 12 days casual leave in each calender year. Such leave can be availed only with prior sanction.

Earned Leave.

14. A permanent labourer shall earned 1(one) day's leave on full pay for every 22 days of continuous work including off day. Provided that he will cease to earn such leave when the earned leave due amounts to 150 days.

ordinary 15. A permanent labourer may avail on due sanction extra-ordinary leave without wages on medical ground for not more than 120 days in a Calender year subject to a maximum of 250 days during the total period of service. Extra-Ordinary leave sanctioned under this Rule shall count as qualifying service for pension.

16. Casual leave may be sanctioned by the Officer-in-Charge of the establishment provided that such leave shall not be sanctioned continuously for more than 8 (eight) days. Casual leave shall not be sanctioned in combination with any other leave. Earned leave upto a maximum of 30 days at a time may be sanctioned by the Head of Office. Extra-Ordinary leave on medical ground may be sanctioned by the respective Dy. Director within the limit specified in Rule 15.

17. (a) Service Rules and leave account shall be maintained by the concerned Head of Office/s. Service roll shall be maintained in the following proforma:-

- (a). Name of the labourer.
- (b). Father's name.
- (c). Address permanent and present.
- (d). Date of birth.
- (e). Qualification.
- (f). Date of engagement.
- (g). Nature of duty performed.
- (h). Caste.
- (i). Remarks.

17. (b) Leave Account shall be maintained in proper form
A.T.C.-2A.

(c) Every entry in the service roll and leave account shall be attested by the Head of Office or any other Officer authorised by him.

Terminal
Benefits.

18.(a) Superannuation;- A permanent labourer shall superannuate at the age of 60 years.

✓ (b) Retiring pension;- A permanent labourer may at his option retire from service after rendering 33 years of qualifying service and earn full pension, subject to the minimum of Rs.100/-per month.

(c) Invalid pension;- A permanent labourer invalidated after rendering 10 years of qualifying service shall be entitled to a minimum pension of Rs.100/-per month.

Amount of
Pension.

✓ 19. The amount of retiring pension per month shall be calculated at the rate of 50% of the average wages subject to a minimum of Rs. 100/-. The amount of superannuation pension shall be such proportion of retiring pension as his total qualifying service corresponds to 33 years subject to a minimum of Rs.100/-. Provided that no permanent labourer will be eligible for pension unless he has completed 10 (ten) years of qualifying service.

Service
Gratuity.

20. A permanent labourer retiring on superannuation or invalidation while on duty before completing 10 years of qualifying service shall be entitled to service gratuity at the rate of half months average wages for each completed 6(six) monthly period of total qualifying service.

Sanction-
ing autho-
rity.

21. Pension and service gratuity shall be sanctioned under the specific order of the Head of Department as for Class-IV employees

Financial
Relief.

22. The pensioner shall be entitled to financial relief to such extent as may be ordered by the Government from time to time.

Family
Pension.

✓ 23. Family pension in respect of deceased pensioner may be decided as per provisions of the C.C.S. Pension Rules, 1972.

Procedure of payment.

24. Procedure for payment of pension to the permanent labourer shall be the same as provided in C.T.R. Vol-I.

If any pension remain undrawn for more than 12 months, the pension payment order shall remain inoperative.

Head of Account.

25. The Head of Account to which the pension is chargeable in 266 Pension and Other retirement benefits.

Terminal leave.

26. A permanent labourer retiring from service or otherwise leaving the job with due prior approval of the Appointing Authority shall be entitled to encash the balance of leave earned under Rule-14. Encashment of terminal leave shall be sanctioned under specific orders of the appointing authority.

Maternity benefits.

27. A female permanent labourer may be granted maternity leave by the appointing authority for a period which may extend upto the end of 3(three) months i.e. 90 days from the date of its commencement or to the end of 6(six) weeks from the date of confinement, whichever be earlier. During such period she shall be paid wages at half the rate drawn immediately before her proceeding on leave, provided that such leave shall not be admissible for more than 2(two) occasion during the entire service. Maternity leave may be sanctioned by the Head of the Office on the basis of medical certificate issued by the concerned Hospital/P.H. Centre.

Accommodation.

28. If unfurnished non-standard accommodation is made available to any of the permanent labourer he shall have to reside in the provided accommodations. The accommodation so provided shall however be rent free. The accommodation so

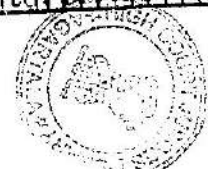
Chapter-V.

CONDUCT & DISCIPLINE.

Disciplinary Authority.

29. The Head of Offices shall be the disciplinary authorities in respect of the permanent labourer working in the Farm/Institution under their control.

(Contd. P/8).



ension
other
penalties:

30(a). The Appointing Authority may suspend a permanent labourer for a temporary period without notice or without any compensation in lieu of notice, if he is found to be guilty of his misconduct. During the period of such suspension he shall not be entitled to any wages or compensation in any form.

(b). For the purpose of the clause (a) above the following acts and omission shall be treated as misconduct.

(i). Wilful in-subordination or disobedience.

(ii). Taking or giving bribes or any illegal gratification.

(iii). Theft, fraud or dis-honesty in connection with business

or property of the Institutions including Farm etc.

(iv). Persistent late coming or habitual absence without formal permission.

(v). Consume or be under the influence of intoxicating drink or drug, riotous or disorderly behaviour during working hours at the place of work or any act or indiscipline.

(vi). Immoral conduct.

(vii). Negligence of duties.

Resignation/
Dismissal/
Removal.

31.(a). No permanent labourer shall be dismissed from service without an enquiry. Orders for such removal and dismissal shall be made by the Appointing Authority.

(b). A permanent labourer removed or dismissed from service shall not be entitled to any benefit of past service.

(c). A permanent labourer who resigns his job of his own shall not be entitled to any benefit of past service including encashment of leave.

(Contd.....P/9)

MISCELLANEOUS.

Chapter-VI. 32(a). Each permanent labourer shall contribute to the G.P.F. Accounts with effect from the date he is declared as permanent labourer.

(b). Advance and withdrawal from the G.P.F. Account shall be regulated according to the G.P.F. Rules adopted by the Government of Tripura.

(c). The G.P.F. Accounts of the permanent labourer shall be maintained by the respective Head of Offices in the same manner as is maintained for Class-IV Government Servant.

Relaxation. 33. The Government may relax all or any of the conditions in respect of any class or category of permanent labourer,

Interpre- 34. In case of any doubt regarding interpretation of any Rules, tation. - the decision of the Government shall be final.

General. 35. The conditions of service of a permanent labourer in respect of the matters for which no provision has been made in these Rules shall be such as may be determined by the Government from time to time.

Savings. 36. Nothing in these Rules shall effect the reservation, relaxation of age limit and other concessions required to be provided to the members of the Scheduled Tribes & Scheduled Caste and other special categories of persons in accordance with the Rules and orders issued by the Central Government/State Government from time to time in this behalf.

13/11/57
Commissioner-Cum-Secretary
Government of Tripura.

Copy to:-

1. The Manager, Govt. Press, Tripura, Agartala for publication of the next issue of Tripura Gazettee.
2. The Accountant General, Tripura, Agartala.
3. The Special Secretary to the Governor, Tripura, Agartala.
4. The Chief Secretary, Government of Tripura, Agartala.
5. The Under Secretary, Finance Department, Govt. of Tripura, Agartala.
6. The Under Secretary, Appointment & Service Dept. Govt. of Tripura.
7. The Deputy Secretary, T.P.S.C., Agartala.
8. The P.A. to Minister, Tripura, Agartala. (All Minister).
9. The All Commissioner/Secretary, Tripura, Agartala.
10. The All Department, Tripura, Agartala.
11. The Incharge, All Farms.
12. The Head of Offices/Sectional Officer.
13. The Guard file (Estt. Section).

ANNEXURE - I.

GOVERNMENT OF TRIPURA
ANIMAL HUSBANDRY DEPARTMENT

No.F.2(459)-AHD/ESTT/83

Dated, Agartala, the 20th July, 1987.

N O T I F I C A T I O N

In exercise of the powers conferred by provide to Article 309 of the Constitution the Governor of Tripura is pleased to make the following rules to amend the Tripura Government Animal Husbandry Permanent Labourers (Recruitment and Condition of Service) Rules, 1985 namely :-

1. (1) These rules may be called the Tripura Government Animal Husbandry Permanent Labourers (Recruitment and Condition of Service) Amendment Rules, 1987.
- (2) They shall come into force with immediate effect.

2. In rule 3 of the Tripura Government Animal Husbandry permanent Labourers (Recruitment and Condition of Service) Rules, 1985 for clause (b) the following clause shall be substituted, namely:-

(b)ⁿ The authorised strength of Permanent Labourers will be 268ⁿ.

By order of the Governor,
Sd/- J.L.KAR, 20-7-87.
Joint Secretary to the Govt. of
Tripura.

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**GOVERNMENT OF TRIPURA
ANIMAL RESOURCES DEVELOPMENT DEPARTMENT**

No. F.2(459) ARDD/ Estt/ 2007

Dated, Agartala, the ^{9th}~~22~~ November, 2007.

MEMORANDUM FOR THE COUNCIL OF MINISTERS

Sub : Permanent Labourers (Recruitment and condition of Service) Rules, 2007(2nd Amendment) of Animal Resources Dev Department – Reg.

Permanent Labourers (Recruitment and condition of Service) Rules, 1985 became effective on 13.11.1985 in the Animal Resources Development Department. Whereas the authorized strength of Permanent Labourers was increased from 83 to 268 vide 1st Amendment on 20. 07.1987. The minimum pension of permanent labourers was enhanced from Rs.100/- to Rs.400/- and "as per class- IV employees" in Rule- 21 was deleted by an executive order, dated 06. 03. 2003 of ARDD Deptt. after obtaining the approval of Finance Department.

2. When the matter stood thus Finance Deptt. has issued another memorandum vide No. F. 10 (16)- FIN(G)/ 83, dated 20.02.2007 increasing the rate of minimum pension and family pension of permanent labourers engaged in different departments of the State Government, which interalia, as below :

"All Casual / Associated Worker engaged in the Animal Resources Development Department, who was in continuous employment for 3 (three) years and has worked for at least 240 days in each year, subject to the condition that the Appointing Authority is satisfied with the quality of his work, conduct, character and his suitability for employment as Permanent Labourer may be absorbed as Permanent Labourer in Animal Resources Development Department".

Finance Department have further advised concerned Deptts. in the State to amend the Permanent Labourers (Recruitment and condition of Service) Rules to extend the above benefit.

3. Therefore, ARD Deptt. proposes to extend various benefits and facilities as extended vide above FD's memo by duly incorporating the same in the draft notification as at Annexure-I including that of increasing the authorized strength of Permanent Labourers from 268 to 940 .

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4. Presently the strength of Permanent Labourers of ARD Deptt. stands at 268 Nos. Out of which, 180 posts were manned and leaving the vacancy strength of 88 (268-180=88). When the draft cabinet memo in this regard with a proposal from ARDD Deptt. was sent to Finance Deptt., they have suggested to increase the Permanent Labour strength in the deptt. from 268 to 940 as below :-

i) Casual/Associated Workers	-	760 Nos.
ii) Existing sanctioned strength of Permanent labourers	-	268 Nos.
		1028 Nos.
iii) Available Permanent Labourer vacancies against the 268 Nos. sanctioned strength of P.L.	-	(-) 88 Nos.
Total posts of P.L. to be created	=	940 Nos.

5. Further, F.D. has also observed as follows :

"Regarding filling up of available Gr-D vacancies in the Deptt. with Permanent Labourers, the relevant RR of Gr-D posts in the Deptt. may be amended suitably instead of making provision in the PL Rules. For filling up of such Gr-D vacancies in the Deptt., the Permanent Labourers working in the Deptt. may be treated as Inservice candidates for the purpose of relaxation of age and educational qualification".

6. ARD Deptt. would be taking necessary action on Para 5 above separately as and when required.

7. Now, the matter is placed before the Council of Ministers for according approval to the proposed Permanent Labourers (Recruitment and condition of Service) Rules, 2007(2nd amendment) as at Paras 3 & 4 above(includes increasing the authorized strength of PL).

8. This is placed before the Council of Ministers with the approval of Chief Minister.


(U. Venkateswarlu)
Principal Secretary
Government of Tripura

C & C Deptt.

GOVERNMENT OF TRIPURA
ANIMAL RESOURCES DEVELOPMENT DEPARTMENT

NO.F.2(459)ARDD/ESTT/2007(V-II).

Dated.Agartala.the 24th December,07

NOTIFICATION

In exercise of the powers conferred by proviso to Article- 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor is Pleased to make the following rules further to amend the Tripura Government Animal Resources Development Permanent Labourer (Recruitment & Condition of Service) Rules, 1985,namely –

- 1.(i). These rules may be called the Tripura Government Animal Resources Development Permanent Labourers (Recruitment & Condition of Service) (Second Amendment) Rules, 2007.
- (ii). They shall be deemed to have come into force with effect from 01.01.2007.

2. **Amendment of Rule- 3 (b)**

In Rule- 3(b) of the Tripura Government Animal Resources Development Permanent Labourer (Recruitment & Condition of Service) Rules,1985, (as amended in 1987), the figure "268" shall be substituted by the figure 940.

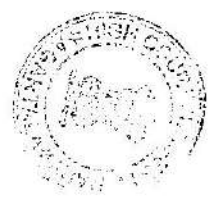
3. **Amendment of Rule- 4**

In Rule- 4, 4(a) & 4(b) of the Tripura Govt. Animal Resources Development Permanent Labourer (Recruitment and Condition of Service) Rule,1985(as Amended in 1987), the following instant decision shall be inserted as sub Rule-4 (c) :-

"Age and educational qualification relaxation shall be allowed as a one time measure to Casual/Associated Workers for absorption as Permanent Labourer".

4. **Amendment of Rule- 18(b) & (c)**

In Rule 18(b) and 18(c), the figure Rs.100/- shall be omitted and the figure and words "Rs.400/- and maximum of Rs.1300/" shall be added.



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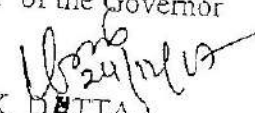
5. Amendment of Rule- 19

In Rule- 19 of the Principal Rules, for the figure Rs.100/- wherever occurred shall be substituted by the figure and words "Rs.400/- and maximum of Rs.1300/- per month.

6. Amendment of Rule 23

" In Rule- 23 of the Principle Rules, the following shall be substituted, namely
"(a) Family pension would be 50% of pension drawn by the Permanent Labourer subject to minimum of Rs. 300/- and maximum of Rs.600/- per month. (b) Pensioner/ Family Pensioner will not be entitled to any Dearness Relief (D.R) Against the above Pension/Family Pension".

By Order of the Governor


(P. K. DATTA)

Under Secretary

to the Govt. of Tripura

Animal Resources Development Department

Copy to :-

1. The Accountant General, Tripura, Agartala.
2. The Joint Secretary to the Govt. of Tripura, Finance Department.
3. The Manager, Govt. Press, Agartala, for publication in the next issue of Tripura Gazette.
4. All Head of offices, Animal Resources Development Department.

85-823

O/o the Principal Secretary,
A.R.D. Deptt.
Sl. No. 1181 Date 12-12-07

MOST IMMEDIATE
CABINET MEETING.

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (CONFIDENTIAL & CABINET) DEPARTMENT.

F.1(66)-GA(CAB)/2007

December 11, 2007.

MEMORANDUM.

Subject: - Record of decision of the meeting of the Council of Ministers held on 11th December, 2007.

A copy of the record of decision of the meeting of the Council of Ministers held on 11th December, 2007 as approved by the Chief Minister forwarded under Rule 20 (2) of the Rules of Executive Business.

D. C. Sarkar
11/12/07

(D. C. Sarkar)
Under Secretary,
Government of Tripura.

Secretary,
Rural Resources Development Department.

Copy with the enclosures forwarded to the Special Secretary to the Governor of Tripura, Raj Bhavan, Agartala for information of the Governor.

I will like to see the cabinet memo before SP on Monday.

[Handwritten signature]

(D. C. Sarkar)
Under Secretary,
Government of Tripura.

20-12-07
[Handwritten signature]

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**RECORD OF DECISION OF THE MEETING OF THE COUNCIL
OF MINISTERS HELD ON 11TH DECEMBER, 2007 AT 10:30
A.M IN THE CABINET ROOM.**

he following were present:

1. Shri Manik Sarkar, Chief Minister.
2. Shri Anil Sarkar, Minister.
3. Shri Badal Choudhury, Minister.
4. Shri Tapan Chakraborty, Minister.
5. Shri Manik Dey, Minister.
6. Shri Keshab Majumder, Minister.
7. Shri Jitendra Choudhury, Minister.
8. Shri Gopal Chandra Das, Minister.
9. Shri Fayzur Rahaman, Minister.
10. Shri Khagendra Jamatia, Minister.
11. Smti. Bijoy Laxmi Singha, Minister.
12. Shri Pranab Debbarma, Minister.
13. Shri Shashi Prakash, Chief Secretary & Secretary to the Council of Ministers.

n attendance: -

1. Shri Pravin Srivastava, Principal Secretary, GA(C & C) Deptt.
2. Dr. G.S.G. Ayyangar, Commissioner & Secretary, Agriculture Department.
3. Shri S.K. Roy, Commissioner & Secretary, Industries & Commerce Department.
4. Shri Banamali Sinha, Commissioner & Secretary, Public Works Department.
5. Shri M.C. Datta, Secretary, Fisheries Department.

tem No 1:: Permanent Labourers (Recruitment and condition of service) Rules, 2007 (2nd Amendment) of Animal Resources Development Department under A.R.D. Department. (A.R.D Deptt. File No.2 (459)-ARDD/Estt/2007 dated 22.11.07).

Approved.

D.C. Sarkar
11/12/07
(D. C. SARKAR)
Under Secretary
Government of West Bengal

O/o the Principal Secretary,

..... A.P.D., Deptt.

Sl. No. 1181..... Date 12-12-07

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MOST IMMEDIATE
CABINET MEETING.

GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (CONFIDENTIAL & CABINET) DEPARTMENT.

D.F.1(66)-GA(CAB)/2007

December 11, 2007.

MEMORANDUM.

Subject: - Record of decision of the meeting of the Council of Ministers held on 11th December, 2007.

A copy of the record of decision of the meeting of the Council of Ministers held on 11th December, 2007 as approved by the Chief Minister forwarded under Rule 20 (2) of the Rules of Executive Business.

plaw
11/12/07

(D. C. Sarkar)
Under Secretary,
Government of Tripura.

Secretary,
Human Resources Development Department.

Copy with the enclosures forwarded to the Special Secretary to the Governor of Tripura, Raj Bhavan, Agartala for information of the Governor.

I will like to see the cabinet memo before Saturday.

(D. C. Sarkar)
Under Secretary,
Government of Tripura.

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20-12-07
D.K. AD

R-22
P-4

**RECORD OF DECISION OF THE MEETING OF THE COUNCIL
OF MINISTERS HELD ON 11TH DECEMBER, 2007 AT 10:30
A.M IN THE CABINET ROOM.**

he following were present:

1. Shri Manik Sarkar, Chief Minister.
2. Shri Anil Sarkar, Minister.
3. Shri Badal Choudhury, Minister.
4. Shri Tapan Chakraborty, Minister.
5. Shri Manik Dey, Minister.
6. Shri Keshab Majumder, Minister.
7. Shri Jitendra Choudhury, Minister.
8. Shri Gopal Chandra Das, Minister.
9. Shri Fayzur Rahaman, Minister.
10. Shri Khagendra Jamatia, Minister.
11. Smti. Bijoy Laxmi Singha, Minister.
12. Shri Pranab Debbarma, Minister.
13. Shri Shashi Prakash, Chief Secretary & Secretary to the Council of Ministers.

In attendance: -

1. Shri Pravin Srivastava, Principal Secretary, GA(C & C) Deptt.
2. Dr. G.S.G. Ayyangar, Commissioner & Secretary, Agriculture Department.
3. Shri S.K. Roy, Commissioner & Secretary, Industries & Commerce Department.
4. Shri Banamali Sinha, Commissioner & Secretary, Public Works Department.
5. Shri M.C. Datta, Secretary, Fisheries Department.

Item No 1:: Permanent Labourers (Recruitment and condition of service) Rules, 2007 (2nd Amendment) of Animal Resources Development Department under A.R.D. Department. (A.R.D. Deptt. File No.2 (459)-ARDD/Estt/2007 dated 22.11.07).

Approved.

D.C.
11/12/07
(D. C. SARKAR)

Dated, Agartala, the 10 September, 2007

NOTIFICATION

In exercise of the powers conferred by proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor is pleased to make the following rules further to amend the Tripura Government Agricultural Permanent Labourer (Recruitment & Condition of Service) Rules, 1983 namely :-

1. (i) These rules may be called the Tripura Govt. Agricultural Permanent Labourer (Recruitment & Condition of Service) (Third Amendment) Rules, 2007.

(ii) They shall be deemed to have come into force with effect from 01-01-2007.

2. **Amendment of Rule 4 :-**

Rule 4 of the Principal Rules shall be substituted by the following :-

All Casual Labourers/ Daily Rated workers engaged in Agriculture Department who were in continuous employment for 3 (three) years and worked for at least 240 days in each year, subject to the condition that the appointing authority is satisfied with the quality of his/her work, conduct, character and his/her suitability for employment as Permanent Labourer, may be absorbed as Permanent Labourer in Agriculture Department.

3. **Amendment of Rule 18(b)&(C) :-**

In Rule 18(b), of the Tripura Government Agricultural Permanent Labourer (Recruitment & Condition of Service) Rules, 1983, hereinafter referred to as the principle rules related to Retiring Person, the words "Subject to minimum of Rs.400/- per month" shall be substituted with "Subject to minimum of Rs.400/- and maximum of Rs.1300/- per month".

Contd...P/2

Amendment of Rule-19:-

In Rule 19, the words "Subject to a minimum of Rs.400/" will be substituted with "Subject to a minimum of Rs. 400/- and maximum of Rs.1300/- per month" at both places.

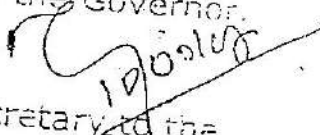
5. Amendment of Rule-23:-

"In Rule 23 of the principle Rules the provision of Central Civil Service pension Rules 1972" shall be substituted by "(a) Family Pension would be 50% of Pension drawn by the Permanent Labourer subject to minimum Rs.300/- and maximum of Rs. 600/- per month". In addition, the following will be incorporated as "(b) Pensioner/ family pensioner will not be entitled to any D.R against the above Pension/ family Pension".

6. In corporation of Rule namely "Rule-37":-

The following has been incorporated as Rule- 37 in the principle Rules "Available Group-D vacancies as and when arise in the Department of Agriculture may be filled up entirely out of the senior Permanent Labourers keeping in view the seniority and other factors".

By order of the Governor.


Under Secretary to the
Government of Tripura
Department of Agriculture

Copy to:-

1. The Accountant General, Tripura, Agartala.
2. The Accountant General (A&E), Tripura, Agartala.
3. Joint-Secretary to the Government of Tripura, Finance Department, Tripura, Agartala.
4. The Manager, Government Press, Tripura Agartala for publication in the next issue of the Tripura Gazette.
5. All Head of Offices, Agriculture Department.

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No.F.2(45)-Agri/Estt/81-82/P-II
Government of Tripura
Department of Agriculture

2672 - 2723

Dated, Agartala, the 12/09/2007.

To
The Director of Horticulture & Soil Conservation
Dy. Director of Agriculture, HQ/West/South/North/Dhalai.
Sf. Agronomist, Arundhutinagar.
Supdt. of Engineer (Agri), Agartala.
Executive Engineer (Agri), West/South/North/Mechanical (Duttatila).
Dist. Horticulture Officer, West/South/North/Dhalai.
Dy. Project Officer, West/South/North/Dhalai.
Principal U.G.T.C. Lembucherra.
V.S.P.O. Nagicherra.
Supdt. of Agriculture,
Khowai/Teliamura/Tulashikhar/Jirania/Mandai/Mohanpur/Dukli/Bishalgarh/Melaghar/Bagafa/Satchand/Matabari/Rajnagar/Amarpur/Rupai-charri/Salema/Chowmanu/Gandacharra/Kadamtala/Kanchanpur/Pani-sagar/Kumarghat.
Supdt. of Horticulture,
Sonamura/Bishalgarh/Kumarghat/Kanchanpur/Manu/Udaipur/Belonia.
Asstt. Director, Horticulture, Khowai, West Tripura.


Sub: - Notification of 3rd amendment of P.L. Rule 2007.

Sir,

This is to enclose herewith the copy of Notification of Tripura Government Agricultural Permanent Labourer Recruitment & Condition of Service (3rd Amendment) Rules 2007 for your information & necessary action.

Encls: - As Stated

Yours faithfully


11-9-07
Director of Agriculture
Tripura